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9NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

CP(CAA) No. 116/NCLT/AHM/2017
With CA(CAA) No. 90/NCLT/AHM/2017

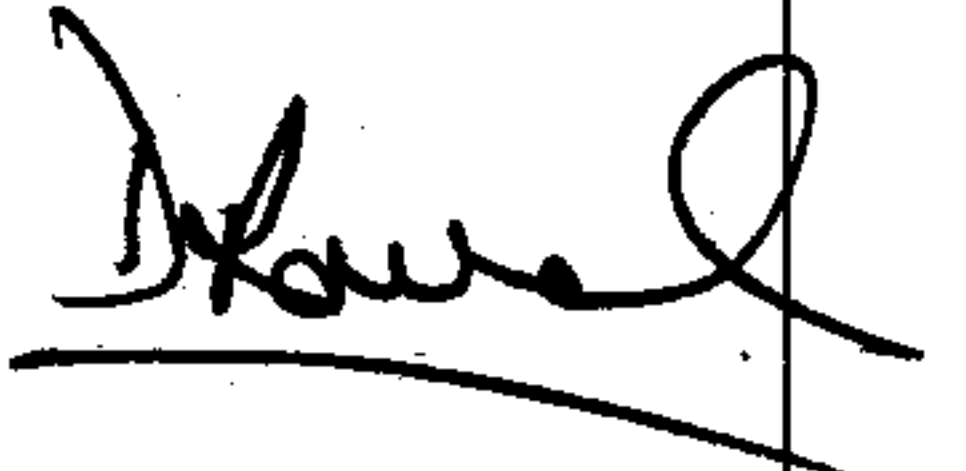
Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017**

Name of the Company: Trans Fleet Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Dharmista Raval	Advocate	Applicant	
2.				

ORDER

Learned Advocate Ms. Dharmista Raval present for Petitioner.

No other representation received from Statutory Authorities.

Heard arguments of Learned Counsel for petitioner.

No representation received from other statutory authorities.

Petition is admitted.

Petitioner shall advertise Notice of hearing of this petition in "**Indian Express Ahmedabad edition and Sandesh Daily Ahmedabad Edition**" not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 07.12.2017 for hearing.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 23rd day of November, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL